

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

28/03/2019

O.A./260/221/2019

WITH IP

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-V/S-

D/O POST

ITEM NO:16

FOR APPLICANTS(S) Adv. : Mr. L. Sahu

FOR RESPONDENTS(S) Adv.: Mr. A. Pradhan

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Applicant's grievance is non disbursement of gratuity for which he has submitted representation dated 10.11.2018 (Annexure-A/6). Ld. Counsel for the applicant submitted that the applicant's grievance would be addressed for the present if a direction is given to the respondents for disposal of the representation.</p> <p>In view of the above submissions and taking note of the fact that the representation dated 10.11.2018 (Annexure-A/6) filed by the applicant is pending, the O.A. is disposed of at this stage with a direction to Respondent No.3/competent authority to consider the representation dated 10.11.2018 (Annexure-A/6) of the applicant as per law and dispose of the said</p>

pending representation with a speaking order copy of which is to be communicated to the applicant within one month from the date of receipt of a copy of this order.

It is made clear that we have not expressed any opinion on the merit of the case while passing this order. The O.A. is disposed of accordingly. No costs.

Copy of this order be given to Ld. Counsels for both the sides.

( SWARUP KUMAR MISHRA) MEMBER (J)	( GOKUL CHANDRA PATI) MEMBER (A)
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